

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 19.07.02

OA No.280/2002

Ramavtar Sharma s/o Shri Rameshwar Prasad r/o Neemla, Tehsil Rajgarh, Distt. Alwar, presently working as Gramin Dak Sewak, Branch Post Master, Branch Neemla, Tehsil Rajgarh, Distt. Alwar.

.. Applicant

Versus

1. Union of India through the Secretary, Deptt. of Posts, Sanchay Bhawan, New Delhi.
2. The Post Master General, Rajasthan Circle, Jaipur
3. The Sr. Superintendent of Post Office, Alwar Division, Alwar.

.. Respondents

Mr. Satish Khandelwal- counsel for the applicant

CORAM:

HON'BLE MR. H.O.GUPTA, MEMBER (ADMINISTRATIVE)

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R

Per Hon'ble Mr. H.O.GUPTA, Member (Administrative)

The applicant is aggrieved of the order dated 29.5.2002 (Ann.A1), issued by the respondent No.3, whereby the result of the examination for recruitment to the cadre of PAs from GDSS against the unfilled vacancies of LGOS examination held on 11.2.01, have been declared and none of the candidates of Alwar Division are selected. In relief, he has prayed for appropriate directions to the respondents for quashing the order dated 29.5.02 (Ann.A1) and also for preparing proper merit list and appoint the

persons whose names appear in the merit list. He has also prayed for appropriate directions to the respondents to disclose the marks/percentage secured by the last candidate in the open market recruitment held in the department in the year 1994, on various grounds stated in the application.

2. Heard the learned counsel for the applicant.

2.1. During the course of arguments, the learned counsel for the applicant submitted that the applicant shall be satisfied if appropriate directions are given to disclose the marks obtained by the candidates in all parts as also the marks obtained by the last candidate selected in the open market recruitment as per the merit list for the year 1994. The learned counsel for the applicant also submitted that these marks are essential and necessary so that the applicant can know his weakness and improve upon his performance in the next examination.

3. We have considered the submissions of the learned counsel for the applicant. Without going into the merit of this case, we feel that this OA be disposed of at the stage of admission with the direction to the respondent No.3 consider to communication the marks obtained by the applicant in all the parts of the examination held based on the notification dated 19.10.01 and also the marks obtained by the last candidate in the merit who was selected through open market recruitment in the year 1994, within six weeks from the date of receipt of the copy of this order, which will be sent by the applicant to the respondent No.3 within one month from

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today. In case there are specific rules which provide, non-disclosure of marks, the respondent No.3 shall communicate the same by enclosing a copy of such rule to the applicant within the said period. Ordered accordingly.


(M.L. CHAUHAN)

Member (Judicial)


(H.O. GUPTA)

Member (Administrative)